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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

R.A.No.130/96 in
O.A.No.1395/93.

Dt. of Decision : 20-03-98.

K.Santhosh Kumar

... Applicant.

vs

1. The Sr. Superintendent of Post Offices, Nizamabad Division.
2. The Director of Postal Services, Hyderabad Region, Hyderabad.
3. Sri M.Narayana Reddy

... Respondents/

... Respondents.

Applicant in the OA.

Counsel for the applicant : Mr.M.Tirumala Rao

Counsel for the respondents : Mr.V.Bhimanna, Addl.CGSC
for R-1 & R-2.

Mr.S.Ramakrishna Rao for R-3.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)



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ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.M.Tirumala Rao, learned counsel for the applicant in the RA. None for the official respondents. Mr.S.Ramakrishna Rao, learned counsel for the respondent No.3.

2. One Mr.K.Santhosh Kumar, ^{who} was not a party to the OA has filed this application to review the order dated 8-10-95 passed in the OA.

3. By the said order, the impugned order dated 20-10-93 passed by R-2 removing the applicant from service as EDBPM and the order dated 30-1-1993 of Sr. Superintendent of Post Offices, i.e., R-1 were set aside and it was directed to the respondents in the OA to reinstate the applicant as EDBPM, Chinneer by 31-12-95.

4. As a result of this order, the services of the applicant in the RA who was working ^{on} _{as} provisional, EDBPM, Chinneer was terminated. Hence he has filed this application for reviewing the order passed in the OA.

5. Since the Bench felt that the orders passed by the respondents authorities removing the applicant in the OA was irregular and the same was set aside and ^{as} _{consequently} thereon the services of the applicant who was working as EDBPM, Chinneer was terminated.

6. The applicant in the RA cannot ask for review of the order passed in the OA. The order in the OA in no way concerns with the applicant. Hence the RA is rejected. No order as to cost


(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

20.3.98


(R. RANGARAJAN)
MEMBER (ADMN.)

Dated : The 20th March, 1998.
(Dictated in the Open Court)

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